

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 104
(IB)-281(PB)/2019

IN THE MATTER OF:

BDR Finvest Pvt. Ltd.
v.
Ninex Developers Ltd.

.... Applicant/petitioners
.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016 (CIRP)

Order delivered on 30.09.2020

Coram:

SH. B.S.V. PRAKASH KUMAR
HON'BLE ACTG. PRESIDENT

SH. HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the applicant

Mr. Arvind Garg, Adv. With Ms. Heerika Shukla, CS in IA-3971, 3795, 3815, 3816, 3932/2020

Mr. Anupam Lal Das, Sr. Adv. With Mr. Sinha Shrey Nikhilesh & Mr. Nayan Dubey, Advs. In IA-2360, 3002/2020

Mr. Sumit Sinha, Adv. In IA-3953/2020

Ms. Anjaneya Mishra & Mr. Sahil Yadav, Advs. In IA-3437/2020

For the RP

Ms. Preeti Kashyap & Mr. Vikas Garg, Advs.

For the Respondent

Mr. Prateek Kumar, Ms. Raveena Rai & Mr. Niranjana Rao, Advs. For RI-44 to 46 in IA-363/2020

For the AR

Mr. Mahesh Taneja, Adv.

ORDER

IA-3852/2020

Status report filed by Resolution Professional is taken on record subject to all just exceptions. The office is directed to maintain the record and put up the same before the Bench at the time of final disposal.

IA-3852/2020 stands disposed of.

**IA-3815/2020, IA-3791/2020, IA-3816/2020, IA-3795/2020
& IA-3932/2020**

Reply be filed by the non applicants within ten days hereof.

List on 02.11.2020.

IA-3776/2020

Notice of the application to the non applicant-respondent for
02.11.2020.

List on 02.11.2020.

IA-2360/2020

List on 02.11.2020.

IA-3953/2020

Notice of the application to the non applicant-respondent for
02.11.2020.

List on 02.11.2020.

IA-3437/2020

At the request of the respondent side time for filing reply is
extended for one week from hereof.

List on 02.11.2020.

—sd—

(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT

—sd—

(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)